

Central Administrative Tribunal  
Principal Bench

O.A. 1223/1996

New Delhi, this the day of 9th October, 2001.

**Hon'ble Shri S.R.Adige, Vice-Chairman(A)**  
**Hon'ble Dr.A Vedavalli, Member(J)**

1. M.S.Thakur, s/o late  
Shri Padam Singh  
Thakur 9/738, Lodhi  
Colony, New Delhi.
2. Dilip Pal S/o Late  
Shri R.G.Pal, 1913,  
Laxmi Bai Nagar, New  
Delhi-110023.
3. Smt. Chanchal Kumar,  
W/o Shri Narendra  
Kumar B-87, Dayanand  
Colony, Lazpat  
Nagar, New Delhi.
4. Smt. Anita Kumari w/o  
Shri Raj Pal Rawat,  
BD-57, Shalimar  
Bagh, Delhi-110052.
5. Smt. Swaranjeet  
Kaur, W/o Shri  
Charanjit Kaur, 1947,  
Lodi Road Complex,  
New Delhi-110003.  
(By advocate: None)

Applicants.

Versus

1. Union of India  
Through the Secretary  
Ministry of Industry,  
Department of  
Industrial Policy &  
Promotion Udyog  
Bhawan, New  
Delhi-110011.
2. Union of India,  
Secretary, Department  
of Personnel and  
Training,  
New Delhi-110001.  
(By Advocate:None)

... Respondent

ORDER(Oral)  
**By Shri S.R.Adige, Vice-Chairman(A)**

Applicants seek a direction not to revert them  
from the post of Stenographer Grade 'C' (ad hoc) till  
their regularisation as has been ordered by the Tribunal

in OA 1046/1994 read with order in MA 3372/1994 arising out of the same. It is further prayed to direct the respondents to take immediate steps to regular the services of applicants against available vacancies of Stenographer Grade 'C' and continue them in Grade 'C' till their formal regularisation.

2. None appears for the applicants, when this was called out. We are informed that learned counsel for the respondents, Shri P.H.Ramchandani is unwell. We find that the case can be disposed of on the basis of the available pleadings.

3. Admittedly, applicants were initially appointed as Stenographer Grade 'D' and have been promoted as Stenographer Grade 'C' on adhoc basis.

4. In this background of the Tribunals order in OA No.1046/1994 read with order in MA 3372/94, we dispose of this OA with the following directions:-

1. Respondents should consider the claims of applicants for regularisation as Stenographer Grade 'C', against available vacancies within promotion quota in their turn in accordance with the rules and instructions as expeditiously as possible.

2. Till then, and subject to availability of work, applicants should not be reverted from the post of Stenographer Grade 'C' to which

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they have been promoted on adhoc basis, unless meanwhile stenographers Grade 'C' from the select list, or Stenographers Grade 'C' senior to applicants, whichever is earlier, become available

5. OA is accordingly disposed of. No costs.

6. Later on, after the above order was dictated, Shri D.S.Mahendru, proxy counsel of Shri Jog Singh appeared on behalf of applicants.

A.Vedavalli

(Dr.A.Vedavalli)  
Member(J)

kd/

S.R.Adige

(S.R.Adige)  
Vice-Chairman(A)